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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM


PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : TCP/290/ (IB)/2017
NAME OF THE PETITIONER(S) : HARIHARAN FOUNDATION PVT LTD
NAME OF THE RESPONDENT(S) : URC CONSTRUCTION PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① V. PERUMAL

Petitioner


21/6/17
Vireh Menon for
V. Perumal

ORDER

Counsel representing both the parties present. Counsel for Respondent submitted that the vouchers in relation to the claim have not been provided by the petitioner. However, the Corporate Debtor admitted his liability to the extent of the principal amount and pursuant to the same, the counsel for Corporate Debtor has also brought a Demand Draft to the tune of Rs.8,45,777/-. He has also offered to pay a lump sum of Rs.50,000/- towards interest claimed by the petitioner. However, the Demand Draft is returned to the counsel for Corporate Debtor with a direction to bring the same on the next date of hearing. Counsel for petitioner is directed to seek instructions from his client in relation to the offer made by the Counsel for Corporate Debtor for payment of a lump sum of Rs.50,000/- towards interest on the principal amount. The matter is adjourned. Put up on 06.07.2017



(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)